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- IN THE HIGH COURT OF DELHI AT NEW DELHI
- W.P.(C) 6455/2015 and C.M. Nos. 11741/2015, 46088/2016, 35551/2017, 3257/2018, 46644/2018, 39746/2019, 50288/2019, 20268/2022, 37404/2022, 37515/2022, 24439/2023 & 24440/2023

RAMESH DUGAR CONVENER AREA DEVELOPMENT **COMMITTEE SAINIK FARMS** Petitioner

> Through: Mr. Nalin Kohli with Mr. Madhu

> > Sudan, Mr. Prateek Dhanda, Mr. Vikhyat Oberoi, Ms. Nimisha Menon

and Mr. Ankit. Advocates.

versus

SOUTH DELHI MUNICIPAL CORPORATION AND ORS.

..... Respondent

Through:

Ms. Aishwarya Bhati, ASG and Mr. Anurag Ahluwalia, CGSC. Abhigyan Siddhant, GP, Mr. Rohit Kumar and Ms. Nidhi Banga,

Advocates.

Mr. Ajjay Aroraa, SC, MCD with Mr. Kapil Dutta and Mr. Anuj Bhargava,

Advocates.

Ms. Manika Tripathy, SC, DDA with Mr. Ashutosh Kaushik and Mr.

Manish Vashisht, Advocate.

Mr. Sameer Vashisht, ASC (Civil), GNCTD with Mr. Vanshay Kaul, Mr. Aman Singh and Mr. Arjun Gupta,

Advocates

Mr. Kuriakose Varghese and Ms. Aishwarya Hariharan, Advocates. Mr. Surendra Kumar, Addl.





Secretary, MOHUA. Mr. Saurabh Gola, Jr. Law Officer.

+ <u>W.P.(C) 10112/2019 and C.M. No. 38151/2022</u>

DEFENCE SERVICES ENCLAVE RESIDENTS WELFARE ASSOCIATION (REGD.) AND ORS. Petitioner

Through: Ms. Priya Kumar, Mr. Kabir

Harpalani and Mr. Shantanu

Lakhotia, Advocates.

versus

SOUTH DELHI MUNICIPAL CORPORATION Respondent

Through: Mr. Ajjay Aroraa, SC, MCD with Mr.

Kapil Dutta and Mr. Anuj Bhargava,

Advocates.

CORAM:

HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

> ORDER 19.05.2023

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W.P.(C) 6455/2015 and C.M. Nos. 11741/2015, 46088/2016, 35551/2017, 3257/2018, 46644/2018, 39746/2019, 50288/2019, 20268/2022, 37404/2022, 37515/2022, 24439/2023 & 24440/2023

The learned ASG has drawn the attention of this Court towards a meeting of High Powered Committee which took place on 18.05.2023. The minutes of the meeting read as under:

"Subject: Minutes of the meeting dated 18.5.2023 Vide order dated 11.5.2023 in the matter of Ramesh Dugar Convenor Area Development Committee, Sainik Farm Vs SDM

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 06/05/2025 at 09:01:02





& Others in W(C) No.6455/2015 & many CMs, the Hon'ble Court has directed as under:

"On 17.05.2022 Ms. Aishwarya Bhati, Learned ASG, was directed to explore the possibility of evolving a mechanism in the matter of repairs, minor alterations, etc. in this existing structure of the affluent unauthorized colonies. However, no concrete proposal has been submitted to this Court nor has any policy decision been taken up so far in the matter of regularization of affluent unauthorised colonies.

Mrs.AishwaryaBhati, Learned ASG, is requested to take instructions from Municipal corporation of Delhi regarding regularization of the aforesaid colonies as well as for grant of permission to carry out minor repairs and address this court on the next date of hearing.

As the present matter has been pending before this Court since 2015 and the affidavit filed by UOI reveals that they are yet to make a policy decision in matter, it is directed that a meeting between the Secretary, MoHUA, and Commissioner, MCD, be held to evolve a mechanism regarding permission to carry out minor repairs in the affluent unauthorized colonies till the issue of regularization of the same is not done."

In compliance of the order, a meeting was held on 18.05.2023 at 2.15 PM at MoHUA office, Nirman Bhawan, New Delhi. The meeting was attended by the following:

- 1. Shri Manoj Joshi, Secretary, MoHUA In chair
- 2.Shri S.K.Bagde, Additional Secretary, MoHUA
- 3.Shri Ganesh Bharti, Commissioner, MCD
- 4. Shri Sandeep Kulharia, Director MoHUA
- 5. Shri Angel Bhati Chauhan, Dy.Commissioner, South Zone, MCD
- 6. Shri V.K.Bhatia, Chief Engineer (B) HQ, MCD

In the said meeting the following was discussed:

- 1. That the affluent unauthorized colonies have constructed buildings that are in clear violation of land use and layout plan
- 2. As far as the existing buildings in the affluent unauthorized colonies are concerned, as per provisions of NCT of Delhi





Laws (Special Provisions) Act the same are protected against any punitive action till 31.12.2023.

- 3. No other special privilege with respect to relaxation of existing rules/regulations has been given to affluent unauthorized colonies under this Act.
- 4. If the permission of repairs is given, there is every likelihood that this will be misused and new unauthorised construction will come up in the name of repairs.
- 5. It will be next to impossible to devise a system/ mechanism to check this further growth of unauthorised construction.
- 6. Further this act of giving permission of repairs in unauthorised colonies will set a precedent which will result in similar demands from the residents of the other unauthorised developments in the city.
- 7. As the status of affluent unauthorized colonies still remains the same i.e. these colonies are still unauthorized colonies therefore, there are no provisions in existing Law/Rules/Regulation on the basis of which permissions can be granted to the occupants of unauthorized colony for carrying out repairs."

The aforesaid minutes reveal that the Government of India/ DDA/ Government of Delhi will not be taking any punitive action in the matter till 31.12.2023 in respect of repair, construction etc. is concerned and it has been stated that because the colonies are unauthorized, there is no provision under the existing law to grant any such permission.

Ms. Aishwarya Bhati, learned ASG has fairly stated before this Court that the Government of India shall be expediting the matter and shall be taking a policy decision in respect of the colonies in question.

Let a fresh status report be filed before the next date of term.

List on 18.08.2023 before the same Bench.





W.P.(C) 10112/2019 and C.M. No. 38151/2022

Learned Counsel for Union of India prays for time to file a detailed affidavit in the matter. He is granted 6 weeks time to do the needful.

List on 18.08.2023 before the same Bench.

SATISH CHANDRA SHARMA, CJ

SUBRAMONIUM PRASAD, J

MAY 19, 2023 *N.Khanna*